Department. These steps have equipped the Government better in tackling the menace of tax evasion.

(f) Does not arise in view of reply to part (d) above.

Waiver of loans in Ballia

3746. SHRIMATI KUSUM RAI:

SHRI ALOK TIWARI:

SHRI PRABHAT JHA:

SHRI ARVIND KUMAR SINGH:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question No. 838 given in the Rajya Sabha on 5th March, 2013 and state:

- (a) the details of loans waived to account holders under agricultural loan waiver scheme, 2008 in Ballia-Etawa Gramin Bank and SBI, Chitbaragaon branch and other banks in Ballia, defaulter-wise and branch-wise;
- (b) the details of loans waived in violation of guidelines issued, defaulterwise and branch-wise;
- (c) whether CBI inquiry would be initiated into the illegal loan waiver by these banks against the guidelines of RBI and NABARD;
 - (d) if not, the reasons therefor; and
- (e) the reasons for not recovering the loans waived by these banks violating the instructions of RBI and NABARD?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The National Bank for Agriculture and Rural Development (NABARD) has informed that under Agriculture Debt Waiver and Debt Relief Scheme (ADWDRS), 2008, total 12013 accounts amounting to Rs.395.66 lakh were covered by District Central Co-operative Banks (DCCBs) and 33150 accounts amounting to Rs. 32.10 crore were covered in Ballia Etawah Gramin Bank. Information in respect to other banks and defaulters/branch-wise in above banks in Ballia District is not readily available.

(b) to (d) The Report of Comptroller and Auditor General of India (CAG) on Implementation of Agricultural Debt Waiver and Debt Relief Scheme, 2008, was laid on the Table of both the Houses of Parliament on 5.3.2013.

Based on the feedback during Exit Conference with CAG, the Government has on 11.01.2013 advised the Reserve Bank of India (RBI) and NABARD to take action with regard to the observations of CAG, which in turn instructed the lending institutions to take appropriate remedial measures. The Government had also on 15.2.2013 directed RBI, NABARD and all Public Sector Banks to take immediate corrective action based on the observations of audit and also re-verify all the claims reimbursed while implementing ADWDRS, 2008. Lending institutions have commenced re-verification of all claims, including those in Ballia District. Details of loans waived in violation of the guidelines issued by RBI/NABARD in Ballia District would be finalised on completion of re-verification process.

(e) Instructions have been issued to lending institutions to recover the benefits which were not due and also to lodge First Information Report (FIR) in case of tampering of records.

RBI has reported that 23 public sector banks have so far refunded a total amount of Rs.3.61 crore. The NABARD has reported that so far RRBs and Cooperative Banks have refunded a total amount of Rs.4.04 crore.

Loan exposure of account holders in Banks in Ballia

3747. SHRI ALOK TIWARI:

SHRI ARVIND KUMAR SINGH:

SHRI PRABHAT JHA: .

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question No. 838 given in the Rajya Sabha on 5th March, 2013 and state:

- (a) the total loan exposure to account holders as on 1 January, 2013, under various schemes by various banks in Ballia, particularly by SBI, Central Bank, Ballia-Etawa Gramin Bank, PNB, Allahabad Bank etc., branch-wise;
- (b) the total illegally sanctioned loan on forged NOCs on same property etc., branch-wise;
- (c) the total loans under defaulted category as on 1 January, 2013, branchwise;
 - (d) the total loans recovered during 2013, so far, branch-wise;
- (e) the total loans still pending for recovery, branch-wise and account holder-wise: